

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 16th July, 2020

S.O -220 Whereas, on 20-02-2020 Police Station Khanshab received an information that one Saqib Ahmad Lone S/O Bashir Ahmad Lone R/O Wager was involved in pasting of banners of JeM outfit at public places in the area; and

2. Whereas, the accused Saqib Ahmad Lone was apprehended at Parnewa Wager and two mobile phones (Samsung/Nokia) and sim No. 8899941900 and 9906158090 , one banner and 06 posters of JeM outfit were recovered from his possession while searching his scooty ; and

3. Whereas, a Case FIR No. 17/2020 U/S 10,13,18,23,39 Unlawful Activities (Prevention) Act, 1967, came to be registered in Police Station Khanshab and investigation was taken up ; and

4. Whereas, during the course of investigation the site plan, recovery memo and seizure memo of scooty were prepared. Statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 Cr.PC; and

5. Whereas, during further course of investigation, on the disclosure of the accused Saqib Ahmad Lone, Arms/Ammunition viz AK 47 live cartridges alongwith one camouflage pouch were recovered from the residential house of the accused ; and

6. Whereas, during investigation it was established that the accused Saqib Ahmad Lone was in constant touch with the terrorists operating in the area through the social media; and

7. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence brought on record, the investigating officer has established prima facie case against the accused Saqib Ahmad Lone S/O Bashir Ahmad Lone R/O Wager for commission of offences punishable under section 10,13,18,23,39 Unlawful Activities (Prevention) Act, 1967; and

8. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

9. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that

there is sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 10,13,18,23,39 in the case FIR No. 17/2020 of Police Station Khansabib.

By order of the Government of Jammu & Kashmir.

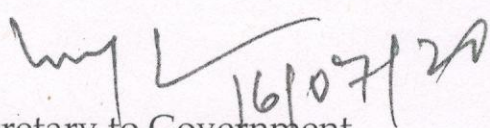
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/46/2020

Dated:- -07-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.